

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
REGIONAL BENCH AT HYDERABAD**

Division Bench - Court No. – I

Service Tax Appeal No. 2556 of 2011

(Arising out of **Order-in-Appeal** No.41/2011 (H-II) S.TAX, dated 25.05.2011 passed by
Commissioner of Customs, Central Excise & Service Tax (Appeals-II), Hyderabad)

Tiara Advertising

95-b, 2nd Floor, Siddamasetty
Complex, Parklane,
Secunderabad,
Telangana – 500 003.

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APPELLANT

VERSUS

**Commissioner of Central Tax
And Central Excise
Secunderabad - GST**

Kendriya Shulk Bhavan,
L.B. Stadium Road,
Basheerbagh, Hyderabad,
Telangana – 500 004.

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RESPONDENT

WITH

Service Tax Appeal No. 27096 of 2013

(Arising out of **Order-in-Appeal** No. 20/2013 (H-II) S.Tax, dated 08.02.2013 passed by
Commissioner of Customs, Central Excise & Service Tax (Appeals-II), Hyderabad)

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APPELLANT

VERSUS

**Commissioner of Central Tax
And Central Excise
Secunderabad - GST**

Kendriya Shulk Bhavan,
L.B. Stadium Road,
Basheerbagh, Hyderabad,
Telangana – 500 004.

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RESPONDENT

WITH

Service Tax Appeal No. 28565 of 2013

(Arising out of **Order-in-Appeal** No.98/2013 (H-II) S.TAX, dated 21.08.2013 passed by
Commissioner of Customs, Central Excise & Service Tax (Appeals-II), Hyderabad)

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APPELLANT

VERSUS

**Commissioner of Central Tax
And Central Excise
Secunderabad - GST**

Kendriya Shulk Bhavan,
L.B. Stadium Road,
Basheerbagh, Hyderabad,
Telangana – 500 004.

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RESPONDENT

AND

Service Tax Appeal No. 20562 of 2014

(Arising out of **Order-in-Appeal** No.138/2013 (H-II) S.TAX, dated 23.10.2013 passed by
Commissioner of Customs, Central Excise & Service Tax (Appeals-II), Hyderabad)

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Telangana – 500 003.

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APPELLANT

VERSUS

**Commissioner of Central Tax
And Central Excise
Secunderabad - GST**

Kendriya Shulk Bhavan,
L.B. Stadium Road,
Basheerbagh, Hyderabad,
Telangana – 500 004.

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RESPONDENT

Appearance

Shri Laxman, CA for the Appellant.

Shri L V Rao, Addl Commissioner for the Respondent.

Coram: Hon'ble Mr. S.K. MOHANTY, MEMBER (JUDICIAL)

Hon'ble Mr. P.V. SUBBA RAO, MEMBER (TECHNICAL)

FINAL ORDER No. A/30559-30562/2020

Date of Hearing:17.02.2020

Date of Decision:17.02.2020

[ORDER PER: BENCH]

1. Learned Counsel for the appellant submitted that they have opted under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. Accordingly, the appeals are dismissed as deemed to be withdrawn as per Section 127(6) of the Finance Act (No.2), 2019.

(Order dictated & pronounced in open court)

**(S.K. MOHANTY)
MEMBER (JUDICIAL)**

**(P. VENKATA SUBBA RAO)
MEMBER (TECHNICAL)**